

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1340(KB)2018
IA(I.B.C)/590(KB)2024, IA(I.B.C)/679(KB)2024,
IA(I.B.C)/599(KB)2024, IA(I.B.C)/2048(KB)2023,
IA(I.B.C)/1806(KB)2023, IA(I.B.C)/1081(KB)2023,
IA(I.B.C)/1073(KB)2021, IA(I.B.C)/854(KB)2020,
IA(I.B.C)/971(KB)2022, IVN.P (IBC)/16(KB)2023,
IA(I.B.C)/333(KB)2021, IA(I.B.C)/547(KB)2023,
IA(I.B.C)/488(KB)2021, IA(I.B.C)/40(KB)2021,
IA(I.B.C)/1109(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	JINDAL STEEL & POWER LIMITED VS BHARAT NRE COKE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For Liquidator of Bharat NRE Coke
Ms. Jayati Chowdhury, Adv.
Mr. T. Ganeriwala, Adv.
Ms. S. Mitra, Adv.
Ms. P. Malakar, Adv.

Mr. Shaunak Mitra, Adv.] For Jeju Metals Pvt. Ltd.
Mr. R. K. Kitra, Adv.

ORDER

1. Learned Counsel for the parties present.
2. Let an affidavit on behalf of the Jeju Metals be filed justifying GST Returns. He will also file copies of GST Returns to handover the same by way of an affidavit along with relevant extract of necessary Invoices.
3. Let the same be provided to the Liquidator. Let the instruction be obtained by Jeju Metals within a period of two weeks regarding the same.

4. Mr. Shaunak Mitra alleges that Liquidator did not take possession of the assets as decided by the Stake Holders and for the same a meeting would be held against the same. Let appropriate action be taken within a period of two weeks and a compliance report be filed within a period of two weeks.
5. **IA(I.B.C)/599(KB)2024**
 - a. List this application separately.
 - b. Reply Affidavit, if any, be filed within a period of 14 days.
 - c. List this matter on **15.05.2024**.
6. List all other matters on **15.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)